

(c) Gaina has in the past also expressed its stand on Jammu & Kashmir. The Chinese have been told, at the highest level, that the State of Jammu & Kashmir is an integral part of India. Most recently this was done by the Foreign Minister during his visit to Chinain, February 1979.

Procedure of Labour Employment Abroad

717. SHRI M. RAM GOPAL REDDY:
SHRI JANARDHANA POOJARY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any proposal with the Government to simplify the procedures with regard to labour employment abroad for construction projects; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). In a judgement delivered on March 20, 1979 the Supreme Court of India has laid down guidelines within which the applications for emigration of Indian workers going abroad for employment are to be processed. The applications for emigration are being dealt with in accordance with these guidelines. The procedures in use at present for granting emigration clearances to Indian workers for overseas employment, including for workers in construction projects, have been simplified to a large extent, and now consist of only a minimum of formalities which are considered essential to safeguard the living and working conditions of Indian workers in foreign countries and to protect them from exploitation by foreign employers.

Proposals of Handing over of DTC to Delhi Administration

718. SHRI M. RAM GOAPL REDDY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is a proposal under consideration of Government to hand over DTC to Delhi Administration; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) The Municipal Corporation of Delhi passed a resolution in its Adjourned Special Meeting held on 27-7-77 to transfer back the management of Delhi Transport Corporation under the control of Municipal Corporation of Delhi. The matter was discussed with Lt. Governor, Delhi and Chief Executive Councillor, Delhi, on 25-4-78 when it was agreed in principle that management of D.T.C. should be transferred to Delhi Administration as Delhi Transport Corporation is operating bus services not only within the limits of Municipal Corporation but also in areas within the jurisdiction of N.D.M.C. and Cantonment Board and on inter-state routes. It was thus serving as State Transport undertaking for the entire Union Territory of Delhi and in other States the State Transport Undertakings are operating under the control of the State Government concerned. The modalities of the transfer and various issues concerned therewith are at present under consideration.

Railway Line between Adilabad and Ghugus

719. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Government of Maharashtra has requested the Railways to (i) lay a new 40 K.M. Railway line between Adilabad (Andhra) to Ghugus (Chandrapin-Maharashtra) and (ii) convert the metre gauge line between Adilabad and Parbhani (100 K.M.) into Broad gauge one;

(b) the reasons given by that Government in support of these two proposals;

(c) estimated cost of these projects; and

(d) what decision the Union Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The Government of Maharashtra has stated that Parli Thermal Power Station with a present capacity of 60 MW is being expanded by installation of two sets of 210 MW each and the Nasik Thermal Station is also being expanded to 900 MW capacity by the installation of 3 sets of 210 each. The State Government would like the coal supply for these two power stations to be linked to Wardha-Chanda Coalfields instead in Singareni coalfield.